



High Court of Tripura
Agartala

Order No. 9

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to order that henceforth the Filing Section of this Registry shall not accept the Memorandum of Appearance of the Advocate(s) appearing for the State or the Uol or the Official Respondent(s) unless the same contains the reference and the statements as noted below along with a copy of Order of Engagement issued by the concerned Department/Ministry. The Memorandum of Appearance shall contain:

1. Reference No. with date of the Letter/Order of Engagement.
2. A statement that the terms of the engagement have been accepted by the concerned Advocate(s).
3. The concerned Advocate(s) shall appear for the Respondent(s) No.....; and
4. The Memorandum of Appearance shall be distinctly dated.

It is further ordered that unless the Memorandum of Appearance is filed in the manner as indicated above, the name(s) of the Advocate(s) shall not be reflected in the Cause List or in the records of the case.

By Order,

Sd/-

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5209-5229

April 25, 2013

Copy to:

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The President, Tripura Bar Association, Agartala;
04. The Secretary, Tripura Bar Association, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
07. The Public Prosecutor, High Court of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The i/c. Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala;
12. The Librarian-cum-RO., High Court of Tripura, Agartala;
13. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
14. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
15. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
16. The Superintendent(s), High Court of Tripura, Agartala;
17. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
18. The Programmer, Computer Section, High Court of Tripura, Agartala;
19. The Bench Sections, High Court of Tripura, Agartala;
20. Notice Board of the Court-house; and
21. Order File.

M. Chakrabarti
25.04.13

(M. Chakrabarti)
Registrar